

Correction Slip No.24

In the said Criminal Rules of Practice and Circular Orders, 1958 in part II, in Appendix XI, in Rule III –

(i) The items 11 (A) and 11(B) shall be renumbered respectively as sub-items (a) and (b) of Item 11: -

(ii) after sub-item (b) as so renumbered, the following sub-item shall be added, namely; -

“(c) The Madras Village Panchayat Act, 1950 (Madras Act, X of 1950)	Panchayat concerned”
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(iii) in note 1 for the heading “item 10, 11 (a) 15” the heading “items 10, 11 (a), 11 (c) and 15” shall be substituted.

(P.Dis.No.394/61)